

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.129 (ND)/2016

IN THE MATTER OF:

Mr. Amar Pal Singh

.... Applicant/petitioner

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 241/242 of the Companies Act

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri S.K. MOHAPATRA,
Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. Munawwar Naseem, Mr. Febin M Varghese
Advocates
Mr. Ramesh Singh, Mr. Deepak Goel, Advs.

For the Respondent : Mr. Apar Gupta, Ms. Garima Jain, Adv.for R-1
Ms. S. Janani, Ms. Shruti Bist,
Mr. Vatsal Kumar, Advocates for R-2
Mr. Anand Chhiber, Sr. Adv. &
Mr. Rakesh Kumar, Adv. for R-4

ORDER

For Order, see C.P. No. 78(ND)/2016.

26.09.2017
V. Sethi